

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No.2**  
**IB/853/ND/2022**

**IN THE MATTER OF:**

Oil India International Limited

...

Applicant

**Order under Section 59.**

**Order delivered on 01.12.2022**

**Coram:**

**Mr. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : None

For the Respondent : None

**ORDER**

No one has appeared on behalf of the applicant at the time of virtual hearing of the matter. In the interest of justice, let the matter be fixed for hearing on **22.12.2022**.

-Sd-

**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

-Sd-

**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**